

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2857/2003

Thursday, this the 27th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

Dr. R.D.Singh
s/o Shri Sabhajeet Singh
aged about 58 years
r/o AC-1/158-C
Shalimar Bagh, Delhi-88

And employed as:

Professor & Principal Scientist in
Indian Agricultural Research Institute
Pusa, New Delhi-12

...Applicant
(By Advocate:Shri B.B. Raval)

Versus

1. Union of India through its Secretary
Department of Agricultural Research
& Education (DARE)
Krishi Bhawan, New Delhi

2. The Secretary
Indian Council of Agricultural Research
Krishi Bhawan, New Delhi-1

3. The Chairman
Agriculture Scientist Recruitment Board
(ASRB), Krishi Anusandhan Bhawan
Pusa, New Delhi-12

4. Dr. N.N.Singh
Occupying the post of Project Director
(Maize)
Indian Agricultural Research Institute
Pusa, New Delhi-12

...Respondents

O R D E R (ORAL)
Hon'ble Shri V.K.Majotra Vice-Chairman (A)

Applicant has been a candidate for the post of Project Director advertised by advertisement 1/2002 on 23.3.2002 (Annexure A-9). It has been contended on behalf of the applicant that the respondents have not published the panel relating to that advertisement nor have they scrapped the panel but re-advertised the post vide Annexure-A dated 1.11.2003. He has drawn

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our attention to applicant's representation made to Hon'ble Minister of Agriculture, Govt. of India and President, ICAR, New Delhi on 14.10.2003 (Annexure A-12) which allegedly too, has not been responded by the respondents.

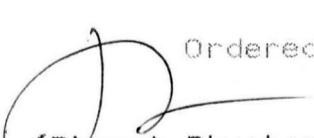
2. Having regard to contentions raised above, in our view, this OA can be disposed of at this stage itself in the interest of justice and without issuing a notice to the respondents whose rights are not likely to be affected, with the following directions:-

i) If the respondents have scrapped the selection/panel related to Annexure A-9 dated 23.3.2002, no action need be taken on the present OA.

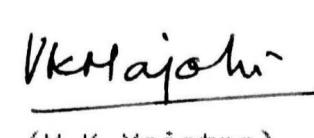
ii) If the respondents have not scrapped the selection/panel in respect of Annexure A-9 dated 23.3.2002 then they should dispose of applicant's representation dated 14.10.2003 (Annexure A-10) within a period of one month from the date of receipt of a copy of these orders.

iii) In the event of applicant's selection in response to his representation, Annexure A-12 dated 14.10.2003, selection in pursuance of advertisement Annexure-A dated 1.11.2003 need not be pursued.

Ordered accordingly.


(Bharat Bhushan)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)